

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-101**  
**IB- 09 /(ND)/2021**

**IN THE MATTER OF:**  
Rama Krishna Industries  
Vs.  
Jay Ace Technologies Ltd

...OPERATIONAL CREDITOR

...CORPORATE DEBTOR

**SECTION**  
U/s 9 IBC code 2016

**Order delivered on 17.8.2021**

**CORAM:**  
SHRI. P.S.N PRASAD  
MEMBER (JUDICIAL)  
SHRI NARENDER KUMAR BHOLA  
MEMBER (TECHNICAL)

**PRESENT:**

For the Appellant : Adv Mr. Rajiv Virmani for Operational Creditor  
For the CD : Mr. Kaushal Gautam Adv for Corporate Debtor  
For the Intervener :

**ORDER**

We have heard the submissions made by the Counsels for both the parties. Both the Counsels have jointly submitted that the Counsel for the Operational Creditor is taking steps to move the Application for withdrawal of the matter as the matter has been amicably resolved. Both the Counsels have prayed for grant of 15 days time. The time prayed for is granted.

List on 10.9.2021.



(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)



(P.S.N PRASAD)  
MEMBER (JUDICIAL)

Surjit